

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

20. IA 5696/2023 IA 5698/2023 IA 5699/2023 IA 556/2024 in  
C.P. (IB)/959(MB)2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2024**

**NAME OF THE PARTIES:- Ravi Sethia Resolution Professional of Future  
Lifestyle Fashions Limited**  
**V/s**  
**Mr. Shrikant Goteti**  
**IN THE MATTER OF**  
**Bank of India**  
**V/s**  
**Future Lifestyle Fashions Limited**

**Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 5696 of 2023:-** Counsel, Rahat Kapatri appeared for the Applicant/RP through VC  
and Counsel, Ubhai Bharti Gupta appeared for the Respondent through VC.

By consent list this matter on **04.09.2024**.

**IA 5698 of 2023:-** Counsel, Rahat Kapatri appeared for the Applicant/RP through VC.

None is present on behalf of the Respondent nor any reply has been filed despite the  
last opportunity being granted on the last date of the hearing. In view of this, the right  
to file a reply on behalf of the Respondent is forfeited. List this matter for hearing on  
**04.09.2024**.

**IA 5699 of 2023:-** Counsel, Rahat Kapatri appeared for the Applicant/RP through VC, and Counsel, Pranav appeared for the Respondent through VC.

It has been pointed out that a reply on behalf of the Respondent has been filed. Counsel appearing for the Applicant seeks time to file a rejoinder. Let rejoinder, if any, on behalf of the Applicant be filed by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **04.09.2024**.

**IA 556 of 2024:-** Counsel, Rahat Kapatri appeared for the Applicant/RP through VC and Counsel, Peri Rama Krishna appeared for the Respondent nos. 1 to 16.

None is present on behalf of Respondent no. 21 nor any reply has been filed despite the last opportunity being granted on the last date of the hearing. Therefore, the right to file a reply on behalf of the **Respondent no. 21 is forfeited**. A perusal of the record reveals that Respondent nos. 18 to 20 and 22 to 24 have not been served as also stated in the affidavit of service filed by the Applicant. Let service of the Respondent nos. 18 to 20, 22 to 24 be effect by way of newspaper publication one in “**Business Standard**” and another in “**Nav Shakti**” and affidavit of service enclosing therewith clipping of newspaper be filed, at least two days before the next date of hearing. List this matter for further consideration on **04.09.2024**.

Sd/-  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

Sd/-  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**